

The High Court Of Madhya Pradesh

Indore : 23/10/2020 :-

Shri S.K. Meena, learned counsel for the applicant.

Shri S.R. Saxena, learned DAG for the non-applicant/State.

Heard the matter through Video Conferencing.

This is an application filed under Section 482 of Cr.P.C. for extension of time in depositing Rs.5,00,000/- in cash.

It is submitted that on 20/02/2018 this Court allowed the anticipatory bail application subject to his depositing Rs.5,00,000/- in cash before the trial Court and this order shall be valid for a period of 30 days. It is stated that applicant has no source of income, therefore, he could not arrange Rs.5,00,000/- cash within time. He prays for extension of 15 days further time.

On due consideration, in interest of justice, application is allowed and 15 days of further time is extended from today for depositing the amount of Rs.5,00,000/-.

Application stands disposed of finally.

C.C. as per rules.

**(Ms. Vandana Kasrekar)
Judge**

Aiyer*